

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)

TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)

PETITION No./IA No.	CP(CAA)/01/KOB/2024
SECTION	SEC 230- 233 C/ACT R/W RULES AAA
NAME OF PARTIES	IRINJALAKUDA KURIES PRIVATE LIMITED AND IRINJALAKUDA LOANS AND ENTERPRISES PRIVATE LIMITED AND THEIR RESPECTIVE SHAREHOLDERS AND CREDITORS.
PETITIONERS ADVOCATE/ PROFESSIONAL	CS VIVEK KUMAR, CS DHANYA PAUL
RESPONDENTS ADVOCATE/ PROFESSIONAL	

23rd JULY 2024

## ORDER

CP(CAA)/01/KOB/2024

Learned authorised representative, CS Mr. Vivek Kumar appears physically on behalf of the Petitioner and submits that he has already served notice on the Statutory Authorities. However, no proof of service is available on record to support his submission. Learned Authorised representative for the Petitioner is directed to file proof of service of notice on the Statutory Authorities within a period of two weeks.

On perusal of the petition, it is found that the Petitioner has not produced Section 133 Certificate of the Auditor. Learned Authorised representative of the Petitioner is directed to place on record the Section 133 Certificate within a period of two weeks.

List this matter on **13.08.2024**.

**Sd /-**

RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)

**Sd /-**

T.KRISHNA VALLI  
MEMBER (JUDICIAL)